

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 118

IA(I.B.C)/799(CH)2023

And

CP(IB) No.348/Chd/Pb/2019

IN THE MATTER OF:

Swastikarmaan Steels Pvt. Ltd.

...Petitioner-Operational Creditor

Versus

Jindal Buildsys Limited

... Respondent-Corporate Debtor

Under Section: 9, 60(5), IBC 2016

Order delivered on 17.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Rakesh Kumar Yadav with Mr. Mast Ram
Chechi, Advocates.

For the Respondent : Mr. A.P.S. Madaan, proxy counsel.

ORDER

In view of the resolution of the Bar dated 17.04.2024, the Members of the Bar have abstained from Court work today. It is stated by the proxy counsel for the respondent that a cost of Rs. 5,000/-, which was imposed upon him, has been deposited in the 'Prime Minister's Relief Fund'. The short-written submissions on behalf of Respondent-Corporate debtor have been filed vide Diary No.00088/2 dated 15.04.2024. The same is taken on record. List the matter on 07.05.2024 in the Supplementary List for arguments.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)